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THE HIGH COURT OF KERALA

A5- 87542/2018

Kochi : 682 031
Dated: 03.01.2019

Official Memorandum

Sub: High Court establishment- Appointment to the post of Additional Public Relations Officer – Amendment to the High Court Service Rules, 2007 – reg.

Ref: Rule 39 of the Kerala High Court Service Rules, 2007.

It is proposed to make the following amendment to the Kerala High Court Service Rules, 2007 namely :

In the said Rules,

In Annexure I, for Category No.3 under Sub Division 4 of Division I, Additional Public Relations Officer, the existing entry in column 4 shall be substituted as follows:

4
Appointment by transfer from among Filing Scrutiny Officer, Section Officer (H.G.) / Court Officer (H.G.) and Section Officer / Court Officer. (The Chief Justice may revert him to his parent cadre at any time)

The above amendment will have prospective effect only.

The members of the High Court Service are directed to file representations, if any, to the amendment proposed, to the A - Section, High Court on or before 18.01.2019.

(By Order)


K. Haripal
Registrar General

(p.t.o.)

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To,

The Joint Registrars, High Court
The Deputy Registrars, High Court
The Finance Officer, High Court
The Protocol Officer, High Court
The Public Relations Officer, High Court
The Private Secretary to the Chief Justice, High Court
The Assistant Registrars and Chief Librarian, High Court
The Accounts Officer, High Court
The Additional Public Relations Officer, High Court
The Confidential Assistants to the Registrars and
Additional Registrar (General Administration), High Court
All Officers and Sections, High Court.
The Kerala Judicial Academy, Athani
The Administrative Records Section, High Court
The Notice Board (5 copies)
The File/Stock file.